

ITEM NO.34

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

IA 107425/2022,107427/2022, in Criminal Appeal No(s). 1625/2022

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

IQBAL @ BALA & ORS.

Respondent(s)

(IA No.107425/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.107427/2022-EXEMPTION FROM FILING O.T.

IA No. 107425/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 107427/2022 - EXEMPTION FROM FILING O.T.)

Date : 01-12-2022 These matters were called on for hearing today.

For Appellant(s) Mr. Vishwa Pal Singh, AOR
Mr. Vikas Gothwal, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Prateek Rai, Adv.

For Respondent(s) Mr. Mohd. Zahid Hussain , AOR

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

All respondents are duly represented.

As per Order XX, Rule 5, Sub Rule 3. Records are not required
to be requisitioned from the concerned Courts.

Four weeks time is given to the Ld. Counsel for the parties to
file the additional documents. After expiry of four weeks, list
the matter before the Hon'ble Court.

S.P.S. LALER
Registrar

MG